

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 08.02.2018.

PRESENT: 1. Hon'ble Member(J) **Shri RatakondaMurali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 189/16	TP 77/17	For filing objections	433(e)	Software One India Pvt. Ltd. Vs IIHT Cloud Solutions Pvt. Ltd.

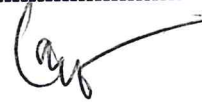
SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. **BONNY KANAKIA**
8884321353

PETITIONER



Sandeep Hegde

Respondent



ORDER

Counsel for Petitioner/Operational Creditor is present. Counsel for Corporate Debtor is also present. Joint Memo is filed stating that, matter is settled outside the Tribunal and requested for permission to withdraw the Petition. Perused the Joint Memo, in the Memo it is stated that, Corporate Debtor has issued 3 (three) Cheques of RBL Bank, Bangalore for Rs 3,50,000/- as under-

- 1) No. 898446 dt. 07/02/2018 for Rs 1,00,000/-
- 2) No. 898447 dt. 07/02/2018 for Rs 1,00,000/-
- 3) No. 898448 dt. 07/02/2018 for Rs 1,50,000/-

towards full and final settlement of the claim with a liberty to file fresh Petition if the cheques are dishonoured by the Bank. Memo is recorded and permission is granted to the Operational Creditor to withdraw the Petition with liberty to file fresh petition in case if any of the above cheque is dishonoured.

In the result Petition is dismissed as withdraw with a liberty to file fresh petition vide separate order.


Member (T)


Member (J)